

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 429/2017**

**IN THE MATTER OF:**

**Kirti Vardhan Singh**

**...Applicant**

**Versus**

**State of Uttar Pradesh & Ors.**

**...Respondent (s)**

**Index**

| S. No. | Particular                                                           | Page No. |
|--------|----------------------------------------------------------------------|----------|
| 1.     | Reply on behalf of respondent no. 8 (Central Ground Water Authority) |          |

**Respondent No. 8**

**Filed by**

**Through**

New Delhi

Dated 29.01.2026

  
**GIGI.C. GEORGE**  
Advocate

**Standing Counsel (UOI)**

**NATIONAL GREEN TRIBUNAL**

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REPLY BY WAY OF AFFIDAVIT ON BEHALF OF RESPONDENT NO.

8 i.e. Central Ground Water Authority.

It Most Respectfully Showeth:-

1. That the present reply is being filed by Respondent No. 8 i.e. **Central Ground Water Authority (CGWA)** through the **Regional Director, Central Ground Water Authority, Bhujal Bhavan, Sector -B, Sitapur Road Yojna, Ram Bank Chauraha, Lucknow, Uttar Pradesh -226021, Government of India**, who is duly authorized and competent to file the present reply on behalf of the answering respondent no. 8.
2. That I, in my aforementioned official capacity, well conversant with the facts and circumstances of the present case, based on the records and documents available with the department. As such, I am competent and authorized to swear and file the present affidavit reply on behalf of the Respondent No.8 Central Ground Water Authority (hereinafter referred to as "answering respondent").

SWORN & VERIFIED  
BEFORE ME

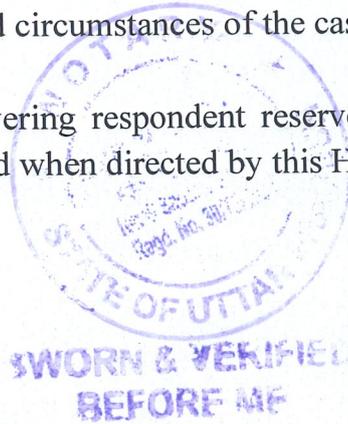
29.1.26

**MAHESH CHANDRA**  
Advocate & Notary  
Plot No. 318 Alam Nagar  
Regd. No. 30/75/2000

3. That the present Original Application (O.A.), initially was filed as O.A. No. 124/2016 and subsequently registered as O.A. No. 429/2017, pertains to allegations of illegal sand mining adjacent to the railway track of Mankhapur, Faizabad causing threat to environment, ecology as well as railway track. It was also recorded that such illegal mining was taking place in Gonda, Uttar Pradesh. The application was filed by Shri Kirti Vardhan Singh and seeking appropriate directions against the concerned state authorities in relation to the said alleged mining activities.

### PARA-WISE REPLY

4. That it is respectfully submitted that the subject matter of the present application does not pertain to the Central Ground Water Authority (CGWA). No allegation has been made against CGWA, nor has any specific relief been sought from or and direction has been issued to CGWA by this Hon'ble Tribunal in the present matter.
5. That it is further submitted that CGWA was not a member of the Joint Inspection Committee constituted by this Hon'ble Tribunal order dated 31.01.2025, for inspection of the site and assessment of the alleged illegal mining activities, and had no role in the inspection or preparation of the committee's report.
6. That in view of the above submissions, it is respectfully prayed that this Hon'ble Tribunal may be pleased to take the reply affidavit on record, and pass such further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.
7. That the answering respondent reserve its right to file additional reply affidavit as and when directed by this Hon'ble Tribunal



29.1.26

**MAHESH CHANDRA**  
Advocate & Notary  
Plot No. 318 A, Faizabad  
Regd. No. 38/75/2000

  
DEPONENT  
केन्द्रीय भूमि जल बोर्ड (उ.प्र.)  
Central Ground Water Board (N.R.)  
भारत सरकार  
Government of India  
लखनऊ-226021  
Lucknow-226021

### Verification

I, S. K. Swaroop, Head of Office do hereby verify on 29<sup>th</sup> January 2026 at New Delhi the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.




**DEPONENT**  
 कार्यालय प्रमुख  
**HEAD OF OFFICE**  
 केन्द्रीय भूमि जल बोर्ड (उ.क्षे.)  
 Central Ground Water Board (N.R.)  
 भारत सरकार  
 Government of India  
 लखनऊ-226021  
 Lucknow-226021

**SWORN & VERIFIED  
 BEFORE ME**

*M*  
 29-1-26

**MAHESH CHANDRA**  
 Advocate & Notary  
 Plot No. 318 Alam Nagar  
 Regd. No. 30/75/2000